

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD**

The **20th** day of **December 2018**.

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A)
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Original Application Number. 330/01378/2018

Mohd. Yaseen Khan, aged about 78 years, Son of Late Mohd. Abraham, Ex-Mail Driver, Resident of House No.126/127 Lane no.4, Rampur Road, Moradabad(U.P.)

.....Applicant.

VE R S U S

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.
3. Senior Divisional Personnel Officer, North Central Railway, Jhansi.

.....Respondents

Advocate for the applicant : Shri Dharmendra Tiwari

Advocate for the Respondents : Shri Shesh Mani Mishra

ORDER

Heard Shri Dharmendra Tiwari, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for respondents.

2. Learned counsel for the applicant states that he seeks benefits of promotion and seniority of Driver A' Special w.e.f. 1993 which his juniors were granted whereas he himself has been promoted in the year 1996. He also states that the applicant has been making repeated representations dated 10.04.1998, 10.10.2001, 06.05.2002 and 12.12.2005.

3. Learned counsel for the respondents' states that the applicant is approaching the court almost 25 years after the original cause of action and in fact after 20 years of his retirement.

4. Learned counsel for the applicant states that the applicant will be satisfied if a direction be issued to the applicant to file fresh representation and thereafter the competent authority amongst the respondents is directed to decide the same in a time bound manner.

5. In view of the limited prayer of the learned counsel for the applicant, it is directed that the applicant may file fresh representation to the competent authority within a period of 15 days and the competent authority amongst the respondents is directed to decide the same within a period of three months from the date of receipt of certified copy of this order.

6. The OA is disposed of as above. No costs.

7. Needless to say that no opinion has been expressed on merits of the case.

(RAKESH SAGAR JAIN)
MEMBER (J)

(AJANTA DAYALAN)
MEMBER (A)

/Neelam/